

**Central Administrative Tribunal
Principal Bench**

CP No.628/2018 in OA No.3016/2015

New Delhi, this the 22nd day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. G.J. Samathanam
S/o Late Shri S. Gnanamanickam
R/o 3025, Parker Residency
Sector 61, Kundli
Sonepat – 131029
Haryana.Petitioner

(By Advocate: Ms. Daisy Hannah)

Versus

1. Prof. Ashutosh Sharma
Dept. of Science & Technology
Through its Secretary to the Govt. of India
Technology Bhavan, New Mehrauli Road
New Delhi-110016.

2. Deptt. of Personnel & Training
Through its Secretary to the Govt. of India
Mr. Chandra Mouli
North Block, New Delhi-110001.Respondents

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This contempt case is filed alleging that the respondents did not comply with the order dated 04.07.2017 passed by this Tribunal in OA No.3016/2015. Several directions such as the one of extension of benefit of promotion to the post of

Scientist-G w.e.f. 01.07.2004, extension of consequential benefits were given in the said OA.

2. Today, learned counsel for the applicant has fairly brought to our notice that the respondents filed a Writ Petition No.3411/2018 before the Hon'ble Delhi High Court against the Order in the OA and that the operation of the Order of this Tribunal dated 09.04.2018 has been stayed.

3. In this view of the matter, we close the contempt case leaving it open to the applicant to work out his remedies depending on the outcome of the Writ Petition.

(Pradeep Kumar)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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